

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 677/2015
O.A No. 4552/2011**

New Delhi this the 17th day of October, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Shri Rakesh Kumar
Chowkidar /School Attendant
S/o. Shri Shiv Shankar Sharma
R/o. H. No. B-52, Gali No. 3,
Meet Nagar, Shahdara,
Delhi – 110 094.

.....Petitioner

(By Advocate : Mr. Padma Kumar S.)

Versus

Shri Amit Yadav
Commissioner,
East Delhi Municipal Corporation
419, Udyog Sadan, Patparganj,
Delhi – 110 092.

....Respondent

(By Advocate : Ms. Sangita Rai)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

As is evident from the record that a bunch of Original Applications (O.As) along with main O.A bearing No. 4552/2011, were decided vide order dated 11.11.2014 by this Tribunal. The operative part of which is as under :-

“25. In the circumstances and for the aforesaid reasons, the impugned orders in the respective OAs are quashed, and the respondents are directed to include the applicants at the appropriate places in the seniority list of daily wager chowkidars for the purpose of regularization and if any of their turn for regularization as chowkidar has already matured and became due, appropriate regularization orders be issued to them. However, in the circumstances, they are not entitled for any arrears. The respondents shall complete this exercise within three months from the date of receipt of this order. Accordingly, the OAs are allowed. No costs”.

2. According to the petitioner, the respondent has not complied with the directions of this Tribunal which necessitated him to file the instant Contempt Petition (C.P.).

3. In the wake of notice, learned counsel for the respondent appeared, placed on record the compliance report and stated at the Bar that the respondent has already placed the petitioner at appropriate stage in pursuance of the order of this Tribunal.

4. In this view of the matter, since the respondent has substantially complied with the indicated direction of this Tribunal, so no further action is required to be taken in the matter.

5. Therefore, the C.P. is hereby dismissed. Rule of Contempt is discharged.

Needless to mention that, in case the petitioner still remains aggrieved by the seniority list, he would be at liberty to file a fresh independent O.A to challenge its validity, in accordance with law.

(Dr. B. K. Sinha)
Member (A)

(Justice M. S. Sullar)
Member (J)
17.10.2016

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